

(46)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 502 of 1990.  
~~T.A. No.~~

DATE OF DECISION 13/12/1994.

Shri Ishwarbhai Ramchand Parmar Petitioner

Shri P.K.Handa Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. Dr.R.K.Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
  2. To be referred to the Reporter or not ?
  3. Whether their Lordships wish to see the fair copy of the Judgement ?
  4. Whether it needs to be circulated to other Benches of the Tribunal ?
- } h

(9)

: 2 :

Shri Ishwarbhai Ramchand Parmar,  
36, Sudama Society,  
Behind Shilpa Society,  
Sabarmati,  
'D' Cabin,  
Ahmedabad.

...Applicant.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India,  
Secretary, Ministry of Railways,  
Rail Bhavan, New Delhi.
2. Divisional Railway Manager,  
Western Railway, Pratapnagar,  
Vadodara - 390 004.
3. Sr. Divisional Electrical Engineer (P),  
Western Railway,  
Pratapnagar,  
Vadodara - 390 004.

...Respondents.

(Advocate : Mr.N.S.Shevde)

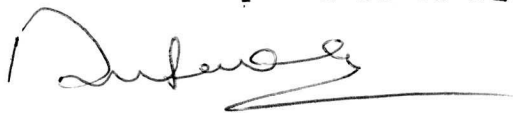
ORAL JUDGMENT

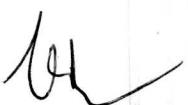
O.A.NO. 502 OF 1990.

Date : 13/12/1994.

Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

On instructions from his client Mr.P.K.Handa  
seeks permission to withdraw the O.A. Permission granted.  
O.A. stands disposed of as withdrawn. No order as to costs.

  
(Dr.R.K.Saxena)  
Member (J)

  
(V.Radhakrishnan)  
Member (A)

ait.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH, AHMEDABAD.

RA/MA/OA/TA/

13

1991.

in OA/502/90

10

I.R. Parmar

Applicant(s).

Mr. K. Handa

Adv. for the  
petitioner(s)

Versus

Union

Respondent (s)

Mr. N. S. Shinde

Adv. for the  
Respondent (s)

SR.NO.	DATE	ORDERS
		<p>Review</p> <p>The OA/502/90 was decided by the bench of Hon'ble Mr. M. M. Saigal &amp; 2 Hon'ble Mr. R. Bhatt J-M on 13-3-91. We may therefore place this RA before Hon'ble Mr. M. M. Saigal for review by circulation.</p> <p>2/7/91</p> <p>80 (C) 16/7</p> <p>81 (C) 17/7</p> <p>Received on 29/7/91 PS to AM.</p> <p>Though apparently 17/7 is marked as the date of the file for submission to Hon'ble Member (A), the same was sent to PS to AM on 29.7.1991. The judgment is enclosed for consideration of Hon'ble Member (J). He may kindly sign it if he agrees with it. Section 20(2)(b) referred to in Section 21(1)(b) of the Administrative Tribunals Act, 1985, visualises statutory appeals on representations. However, Hon'ble Member (J) agree that we may in the interest of justice order that in the Review Application notice to be issued to the opposite party in view of provisions of</p>

SR.NO.	DATE	ORDERS
		<p>Rule 17(iii) of the Central Administrative Tribunal (Procedure) Rule, 1987.</p> <p style="text-align: right;">M. M. Singh 2/8/91 (M.M. Singh) Admn. Member</p> <p>I agree to it. Name Hon'ble Member(J).</p> <p>22/8/91 We may issue notice about the date of hearing to the both advocates.</p> <p>S.O(J) 22/8/91</p> <p>DRT. 9/8/91</p> <p>Date informed to respondent's adv. REC 13/8/91</p> <p>Res. submitted, As per Notification dt. 18th Feb. 1992. 1(4) We may place this RA for preliminary hearing on 8/1/93.</p> <p style="text-align: right;">H.P. Chougshi LDC 16/1/92</p> <p>8/1/93 pl. issue notice for preliminary hearing to petitioner's adv.</p> <p>14/2/91</p> <p>REC/-</p> <p>Date informed to Shri P.S. Hemle 20/1/92</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD

OA/TA/MA/RA/CA.No. \_\_\_\_\_

(11)

APPLICANT(S)

COUNSEL

VERSUS

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
	<p>Notice could not be issued as, adv. dtd not provide an additional set of appl.</p> <p>crshgpn 2.2.93</p>	<p>Pl. issue not if copy is filed by the applicant. Ad</p> <p>2/11</p> <p>Pl. issue notice on respondents after copies of RA received from Applicant's adv. (Form IV)</p> <p>JP 5/3</p>



ICE REPORT

ORDERS.

Shri P.K.Handa for the review applicant, in preliminary hearing. Heard. Issue notice to the respondents for which purpose, the applicant should file additional copy. *RA* List on 05.2.93.

*ms*  
(R.C.Bhatt)  
Member (J)

*KL*  
(N.V.Krishnan)  
Vice Chairman

\*SS

Shri P.K.Handa for the applicant, sent a sick note. Adjourned to 26.2.93.

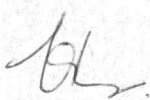
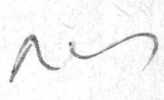
*ms*  
(R.C.Bhatt)  
Member (J)

*KL*  
(N.V.Krishnan)  
Vice Chairman

\*SS

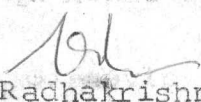
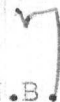
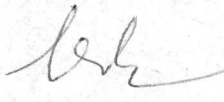
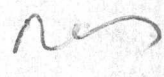
Res. Sub.  
Notice  
could not  
be issued,  
as adv.  
did not  
provide an  
additional  
set of application.  
*crispr*  
*2-2-93*

(13)

DATE	OFFICE REPORT	ORDERS
<p>(17) 26.2.93</p>	<p>Res-sub. Notice issued on 11.3.93 Approval 22.3.93</p>	<p>The learned advocates for the parties are present. The learned advocate for the applicant to supply the copy of the R.A. in the office within a week and then the office <sup>to</sup> issue notice to the respondents returnable by 23rd March, 1993. Call on 23rd March, 1993.</p> <p> (V. Radhakrishnan) Member (A)</p> <p> (R.C. Bhatt) Member (J)</p> <p>vtc.</p>



RA/13/91  
MA/157/91 in OA/502/90 (14)

DATE	OFFICE REPORT	ORDERS.
23/3/93		<p>Hon'ble Shri R.C. Bhatt Member Judicial is the party to the order sought to be reviewed. The matter be therefore placed before the Bench consisting of Hon'ble Member. Adjourned to 26th March 1993.</p> <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">   (V. Radhakrishnan)  Member (A) </div> <div style="text-align: center;">   (N.B. Patel)  Vice Chairman. </div> </div> <p>*AS.</p>
26-3-93	<p>Resub? Regd not filed. A/Rovd 13-4-93</p>	<p>This R.A. is for final hearing and not for preliminary hearing. So office to put this matter in the columns for final hearing, showing the name of Mr. Shevde for the response. Hence, the matter is adjourned to 16-4-93. The respondents to file reply before that date with a copy <del>xx</del> to the learned advocate for the applicant. Call on 16-4-93.</p> <div style="display: flex; justify-content: space-between;"> <div style="text-align: center;">   (V. RADHAKRISHNAN)  Admn. Member </div> <div style="text-align: center;">   (R.C. BHATT)  Member (J) </div> </div> <p>*SS</p>



R.A/13/91 in O.A/502/90

DATE	OFFICE REPORT	ORDERS
16-4-93	<p>Res sub: 1) Duplicate file is not traced out.</p> <p>2) Reply is filed by respondents</p> <p>Amrord 7-5-93</p>	<p>The Registry ought to have shown this R.A. in the column of hearing of R.A. and not in the column of final hearing of O.A. No reply is filed by the respondents. Last chance is given to the respondents to file reply by 11-5-93 and they should supplied in advance copy to the learned advocate for the applicant. The Registry <del>should</del> also to be traced out the second set. (Duplicate file).</p> <p>Call on 11-5-93.</p> <div data-bbox="519 1297 868 1474"><p><u>MR Kolhatkar</u> (M.R.Kolhatkar) Admn. Member</p></div> <div data-bbox="1113 1297 1328 1474"><p><u>ms</u> (R.C.Bhatt) Member (J)</p></div> <p>*SS</p>

DATE	OFFICE REPORT	ORDERS.
11.5.93	<p>There is a leave note of Mr.P.K. Handa, learned advocate for the applicant. Hence the matter is adjourned to 29th June, 1993.</p> <p><i>M.R. Kolhatkar</i></p> <hr/> <p>(M.R. Kolhatkar) Member (A)</p> <p>vtc.</p>	<p><i>Res</i></p> <p>(R.C. Bhatt) Member (J)</p>
29-6-93	<p>This is a Division Bench matter, hence the matter is adjourned to 22/7/93.</p>	<p><i>Res</i></p> <p>( R.C. Bhatt ) Member (J)</p>
22/7/93	<p>SS</p> <p>HEARD LEARNED ADVOCATE FOR THE APPLICANT AND RESPONDENTS ORAL ORDER PRONOUNCED IN OPEN COURT.</p> <p><i>M.R. Kolhatkar</i></p> <hr/> <p>(M.R. Kolhatkar) member (A)</p>	<p><i>Res</i></p> <p>(R. C. Bhatt) Member (J)</p>